

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)

Appeal no. 46 of 2014 and
Appeal no. 42 of 2014

Dated : 3rd July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal no. 46 of 2014

D. Subrahmanya Bhat ...Appellant(s)

Versus

Karnataka Electricity Regulatory Commission ...Respondent(s)
& Anr.

Counsel for the Appellant(s): Mr. Akshay Ram for
Mr. Shridhar Prabhu

Counsel for the Respondent(s): Mr. Anand K. Ganesan for R-1
Ms. Swapna Seshadri for R-2

Appeal no. 42 of 2014

Federation of Karnataka Chamber of Commerce
& Industry ...Appellant(s)

Versus

Bangalore Electricity Supply Co. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Shridhar Prabhu

Counsel for the Respondent(s): Ms. Swapna Seshadri for R-1
Mr. Anand K. Ganesan for R-2

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ORDER in Appeal no. 46 of 2014

We have heard the Learned Counsel for the parties in Appeal no. 46 of 2014. They are directed to file their respective written submissions on or before 24th July, 2014 after serving copy on the other side.

Post the matter for reporting compliance on **24.07.2014 at Delhi Bench.**

ORDER in Appeal no. 42 of 2014

Post the matter for further hearing on **04.07.2014 at Chennai Circuit Bench.**

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson